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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.M.C. 2464/2021 & Crl.M.A. No. 16232/2021

AADIT PALICHA

..... Petitioner

Through: Mr. Ankur Chawla and Mr. Aamir

Khan, Advs.

versus

STATE GOVT. OF NCT DELHI

..... Respondent

Through: Mr. Amit Ahlawat, APP with SI

Sanjeev.

Mr. Harish Sethi, Ms. Anandana H. Wadhwa and Mr. Devanshu Chauhan,

Adv. for the complainant.

+ CRL.M.C. 2713/2021 & Crl.M.A. No. 17330/2021

MANISH JAIN

..... Petitioner

Through: Mr. Ankur Chawla and Mr. Aamir

Khan, Advs.

versus

STATE (GOVT. OF NCT OF DELHI)

..... Respondent

Through: Mr. Amit Ahlawat, APP with SI

Sanjeev.

Mr. Harish Sethi, Ms. Anandana H. Wadhwa and Mr. Devanshu Chauhan,

Adv. for the complainant.

+ CRL.M.C. 2779/2021 & Crl.M.A. No. 17614/2021

KAIVALYA VOHRA

..... Petitioner

Through: Mr. Ankur Chawla and Mr. Aamir

Khan, Advs





versus

STATE (GOVT. OF NCT OF DELHI) Respondent

Through: Mr. Amit Ahlawat, APP with SI

Sanjeev.

Mr. Harish Sethi, Ms. Anandana H. Wadhwa and Mr. Devanshu Chauhan,

Adv. for the complainant.

+ W.P.(CRL) 1821/2021

NEXUS INDIA CAPITAL ADVISORS PVT LTD Petitioner

Through: Mr. Siddharth Luthra, Sr. Adv. with

Mr. Madhav Khurana, Mr. Gautam Khazanchi, Mr. Amit Jajoo, Mr. Kshitij Parashar, Kumar Vaibhav, Mr. Darshan Bhatia and Mr. Pradyuman,

Advs.

versus

STATE OF NCT OF DELHI & ANR. Respondent

Through: Mr. R.S.Kundu APP with SI

Sanjeev.

Mr. Harish Sethi, Ms. Anandana H. Wadhwa and Mr. Devanshu Chauhan,

Adv. for the complainant.

CORAM:

HON'BLE MR. JUSTICE RAJNISH BHATNAGAR

ORDER 29.11.2021

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Since all the petitions are emanating from the FIR bearing No 151/2021 and the petitions bearing Nos. CRL.M.C. 2478/2021 & CRL.M.C. 2706/2021 have been disposed as all the disputes between the parties stand settled, nothing remains in these petitions as the main FIR has been quashed.





Accordingly, these petitions have become infructuous and disposed of accordingly.

RAJNISH BHATNAGAR, J

NOVEMBER 29, 2021 ib